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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

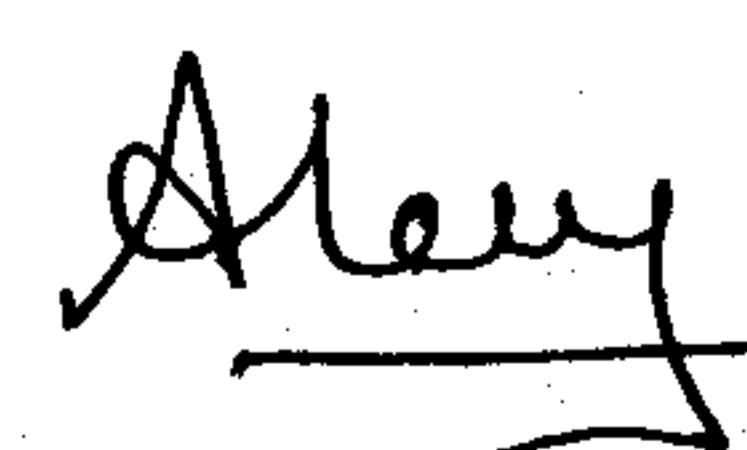
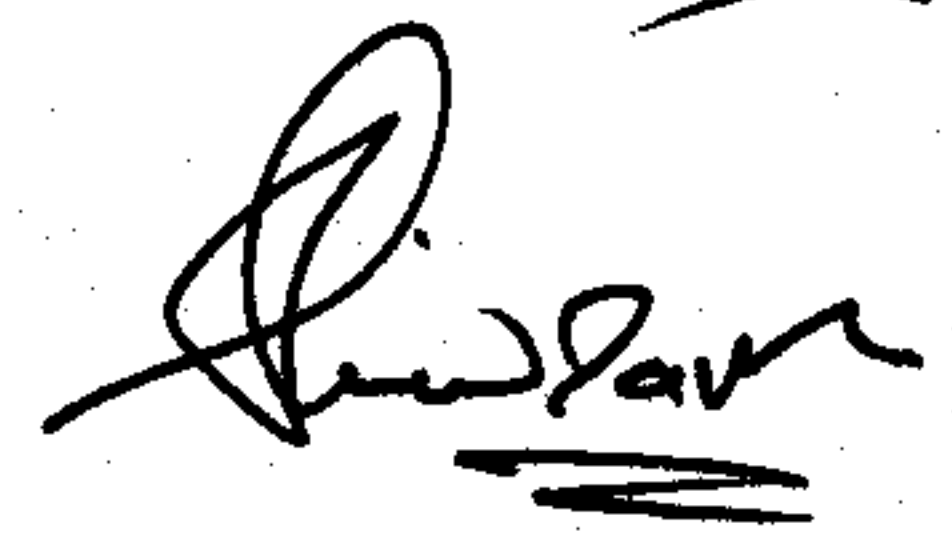
Co. Appeal No. 169/252(3)/NCLT/AHM/2018

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2018**

Name of the Company: Amit Kumar Jain.
(Shankeshwar Alloys Pvt Ltd)
V/s.
Registrar of Companies

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ALAY VASAVADA	PCS	P-1 & P-2	
2.	a/w Shivam Ganesan	Advocate	P-1 & P-2	

ORDER

Learned PCS Mr. Alay Vasavada along with Learned Advocate Mr. Shivam Ganesan present for the Appellant. None is present for the ROC.

The Appellant is directed to issue a notice of the date of hearing along with copy of the petition to the central Government through the ROC, and to file proof of service.

The ROC to file its objections within 15 days from the service of notice by serving an advance copy to the appellant.

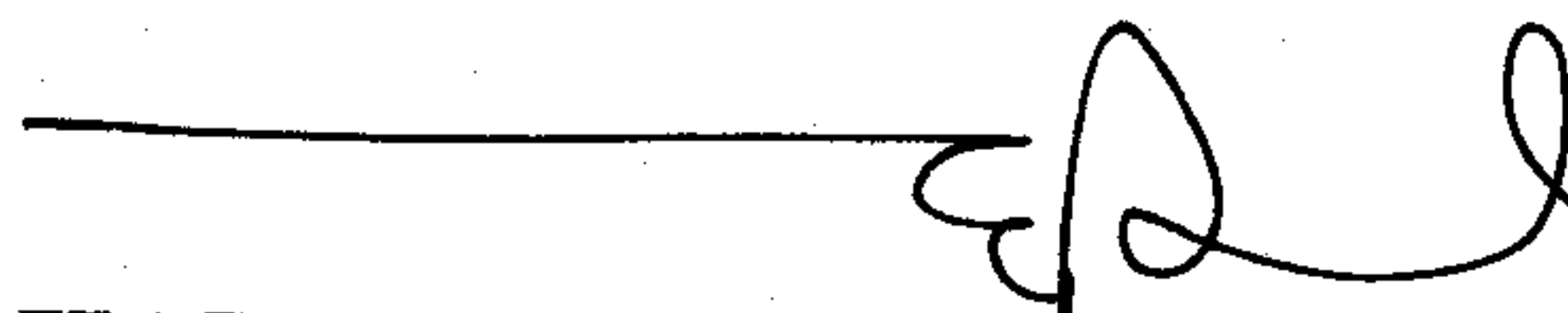
The Appellant is directed to file a supplementary affidavit with regard to the income tax return since incorporation of the company till date and clarifying further its position with regard to the shell company and on unusual transaction made, if any, during the demonetisation period.

List the matter on 10.05.2018.



**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 12th day of April, 2018.



**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**